

**Minutes of the 46th meeting of the Food Authority held on March 07, 2025 at
12:00hrs through physical cum virtual mode**

The forty sixth meeting of the Food Safety and Standards Authority of India (FSSAI) was held on 7th March, 2025 at 12:00 pm through physical cum virtual platform at Ministry of Health and Family Welfare, Room No. 155, A-Wing, Committee Room, 1st Floor, Nirman Bhawan, New Delhi under the chairmanship of Ms. Punya Salila Srivastava, Secretary, Health and Chairperson, FSSAI. The list of participants is at **Annexure -1**.

Shri G. Kamala Vardhana Rao, Chief Executive Officer (CEO) welcomed Chairperson and the members of the Authority to the meeting. Further, he informed that CEO's report is tabled for information of all the members and requested Director (Sc. & Std.) to proceed with the agenda items.

Further, the Chairperson expressed her concern to reach to the lowest level of personnel getting affected in the food chain and directed to conduct wider and frequent consultations at suitable venue with relevant stakeholders before publishing any draft/final regulation. These consultations should involve ground level participation including MSMEs, related to the issue in consideration and not restricted only to large industry associations like CII, FICCI etc.

Item No.	Description
I	Confirmation of Minutes of the 45th Food Authority meeting held on 14th November 2024
	The Authority confirmed and adopted the minutes of the 45 th meeting held on 14 th November, 2024.
II	Action Taken Report of 45th Food Authority meeting held on 14th November 2024
	The Authority noted the Action Taken Report, as placed.
III	CEO's Report (to be presented during the meeting)
	The report tabled in the house included the action taken and developments since the last meeting of the Authority. It highlighted the increase in number of licenses & registration; demonstrations of the FoRTrace portal for rice millers, manufacturers of fortified rice kernels and premix and FCI depot managers; increase in number of meetings of the Scientific Panels from 51 in FY2023-24 to 99 in FY2024-25; increase in number of meetings of the Scientific Committee from 3 in FY2023-24 to 5 in FY2024-25; increase in number of Stakeholders consultations from 10 in FY2023-24 to 23 in FY2024-25; increase in number of Draft and Final Regulations notified from 4 in FY2023-24 to 15 in FY2024-25; conduct of a National Stakeholder Consultation on the Challenges in Monitoring Pesticide Residues in Food Commodities; increase in participation in Codex meetings from 9 in FY2023-24 to 11 in FY2024-25; major contributions of India in Codex activities includes approval of New Work Proposals on Group Standard for Whole Millet Grains, Standard for large cardamom and coriander, Guidance on appeals mechanism in the context of rejection of imported food, Code of practice for prevention of aflatoxin in peanuts and final adoption of Standards for



	<p>Small Cardamom and Turmeric, Revision of allergen labelling provision and Guidelines on the provision of food information for e-commerce and use of technology in food labelling; approval of India's project in Standards and Trade Development Facility(STDF) of the WTO on the topic "Mitigating Aflatoxin contamination in Peanuts in India; training of 21,000 street food vendors; signing of MoU between FSSAI and The Brihanmumbai Municipal Corporation (BMC) to train more than 10,000 street food vendors in the city on essential food safety and hygiene practices; inauguration of Microbiology section of the Combined Food & Drug Lab, Patna, Bihar; participation of FSSAI at Mahakumbh 2025, 43rd India International Trade Fair 2024, National Book Fair 2025, National Science Drama Festival 2024-25, Indus Food 2025 and information regarding implementation of an annual calendar for Inter-divisional, SP, SC, EC, CCG, Codex & WTO-SPS/TBT meetings.</p> <p>Authority took note of the CEO's report. The detailed report is placed at Annexure-2.</p>
46.1	Agenda for Approval
1	Revision of Inspection Checklist w.r.t packaging material
	<p>The Authority approved the agenda item and suggested to conduct the stakeholder consultation to sensitize the small food vendors and consumers about the food grade plastics.</p> <p>Action Point: Regulatory Compliance division to take necessary action.</p>
2	Proposal to make FoRTrace Portal Mandatory for Manufacturers of Premix, FRK and Rice Millers to feed batch specific details
	<p>The Authority deferred the agenda item and directed to schedule a meeting with Department of Food & Public Distribution, Ministry of Consumer Affairs, Food & Public Distribution in the matter and relevant stakeholders.</p> <p>Action Point: Regulatory Compliance division to take necessary action.</p>
3	Change in the procedure of Licensing and Registration in case of certain food businesses
	<p>The Authority approved the agenda item and suggested to initiate capacity building programs for the same across all States/UTs.</p> <p>Action Point: Regulatory Compliance division to take necessary action.</p>
4	Rationalization of the compliance obligations of E-commerce FBOs under Open Network for Digital Commerce (ONDC) Model
	<p>The Authority approved the agenda item and suggested to initiate capacity building programs for relevant FBOs across all States/UTs.</p> <p>Action Point: Regulatory Compliance division to take necessary action.</p>



5	Approval for Quarterly Submission of Data on Rejected and Expired Food Items by food businesses
	<p>The Authority approved the agenda item subject to a National Stakeholder Consultation that should focus on the ways to reduce food wastage. It was informed that guidelines in this regard will be issued after the consultation.</p> <p>Action Point: Regulatory Compliance division to take necessary action.</p>
6	Notification/Recognition/Discontinuation/Amendment of Food Testing Laboratories
6.1	Amendment in Gazette notification of Referral Food Laboratories notified by FSSAI under section 43(2) of the FSS Act, 2006
	<p>The Authority approved the agenda item and desired to have a portal for optimization of the information collected through test reports submitted by these laboratories.</p> <p>Action Point: QA division to take necessary action.</p>
6.2	Recognition of National Food and Feed Reference Laboratory (NFFRL) under the Department of Food Technology and Quality Control (DFTQC), Kathmandu, Nepal
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: QA division to take necessary action.</p>
7	Final (Draft) Food Safety and Standards (Import) Amendment Regulations, 2024 related to Signing Authority for primary & appeal samples and Method of Analysis in alignment with FSS Rules
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: QA division to take necessary action.</p>
8	Amendment to FSS (Food Products Standards and Food Additives) Regulations, 2011 (Final Notifications)
	<p>Before the start of detailed agenda items, Advisor (S&S & R) presented a brief summary of the agenda items placed before the Food Authority for consideration and approval. She highlighted that to ensure India's continued leadership in the area of standard development in spice sector, two final regulations with respect to Dried Peppermint & Juniper Berries and three draft regulations with respect to Summer Savory, Winter Savory & Cardamom are brought for consideration of the Authority. Further, to acknowledge the interest of tribal community, a final regulation with respect to salseed fat is placed for consideration. To encourage the realistic development of standards, occurrence data has been considered to revise parameters to promote sea food safety and trade. To address the Nutritional security and consumer interest, five agenda items with respect to standards for culinary paste, imitation chocolate, synthetic syrup, esterified vegetable fat/oil and labelling requirement of</p>

	<p>fermented milk products have been brought before the Authority for consideration. To address the emerging issues in the Parliamentary Standing Committee, regulations (PFAs, BPA) and guidelines (rPET) with respect to Packaging have also been placed. At last, she informed that a total of 39 final notifications (New standards: 11, Editorial: 3, Safety parameter: 5, Quality parameter: 10, Consumer awareness: 7, To be withdrawn for further deliberations: 3) and 24 draft notifications (New standards: 3, Editorial: 3, Safety parameter: 4, Quality parameter: 13, Consumer awareness: 1) are placed before the Food Authority for consideration and approval.</p> <p>Further, in reference to directions of Chairperson, Advisor (S&S & R) informed that in addition to public consultation through draft notification, various existing forums like Scientific Panels, Scientific Committee, CAC and National Stakeholder Consultation platforms will be extensively utilized to ensure wider and regular consultations with the relevant stakeholders for all agenda items (Final and Draft Regulations) before publishing in the Gazette of India.</p>
8.1	New standards for Ultra Pasteurization under Regulation 2.1 (Dairy Products and Analogues)
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
8.2	Standards for milk w.r.t heat treatment under Regulation 2.1 (Dairy Products and Analogues)
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
8.3	Revision in standard for flavoured milk w.r.t description and essential composition and quality factors under Regulation 2.1 (Dairy Products and Analogues)
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
8.4	Related to editorial correction in standard for Dairy Whitener under Regulation 2.1 (Dairy Products and Analogues)
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
8.5	Standards for Fermented Milk Products w.r.t revision in the standards for Chakka under Regulation 2.1 (Dairy Products and Analogues)

	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.6	Standard for fermented milk products w.r.t revision in titrable acidity of Shrikhand under Regulation 2.1 (Dairy Products and Analogues)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.7	Related to new standards of Whey Protein Isolate under Regulation 2.1 (Dairy Products and Analogues)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.8	Revision of standard for fermented milk products w.r.t labelling requirements under Regulation 2.1 (Dairy Products and Analogues)
	The Authority deferred the agenda item and suggested to bring the matter in file separately with all relevant background for approval of Chairperson on behalf of food authority. Action Point: S&S division to take necessary action.
8.9	New standards for Hazelnut oil under Regulation 2.2 (Fats, Oils and Fat Emulsions)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.10	New standards for Pistachio oil under Regulation 2.2 (Fats, Oils and Fat Emulsions)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.11	New standards for Walnut oil under Regulation 2.2 (Fats, Oils and Fat Emulsions)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.12	New standards for Coconut Testa Oil under Regulation 2.2 (Fats, Oils and Fat Emulsions)
	The Authority approved the agenda item, as proposed.

	Action Point: S&S division to take necessary action.
8.13	Omission of clause xii of sub-regulation 2.2.2 related to Interesterified vegetable fat/oil under Regulation 2.2 (Fats, Oils and Fat Emulsions)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.14	Omission of clause 3 in sub-regulation 2.2.5 related to AGMARK Certificate mark for Fat Spread under Regulation 2.2 (Fats, Oils and Fat Emulsions)
	The Authority deferred the agenda item and suggested to bring the matter in file separately with all relevant background for approval of Chairperson on behalf of food authority. Action Point: S&S division to take necessary action.
8.15	Relating to general standards for Culinary Pastes / Fruits and Vegetable Sauces Other Than Tomato Sauce and Soya Sauce under Regulation 2.3 (Fruit and Vegetable Products)
	The Authority approved the agenda item and agreed to modify the labeling requirement to "CONTENT OF THE PACKAGE ONCE OPENED SHALL BE REFRIGERATED AND CONSUMED WITHIN___ DAYS" in place of "CONTENT OF THE PACKAGE TO BE CONSUMED IMMEDIATELY AFTER OPENING" as proposed by the secretariat. Action Point: S&S division to take necessary action.
8.16	Standards of Whole Maize (Corn Flour) under Regulation 2.4 (Cereals and Cereal Products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.17	Related to standards of Textured Soy Protein under Regulation 2.4 (Cereals and Cereal Products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.18	Related to standards of Ragi Flour under Regulation 2.4 (Cereals and Cereal Products)
	The Authority approved the agenda item, as proposed.

	Action Point: S&S division to take necessary action.
8.19	Related to standards of Mixed Millet Flour (sub-regulation 2.4.83) under Regulation 2.4 (Cereals and Cereal Products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.20	New Standards for Flattened Rice under Regulation 2.4 (Cereals and Cereal Products)
	The Authority approved the agenda item and agreed to remove the thickness specified for flattened rice as proposed by the secretariat. Action Point: S&S division to take necessary action.
8.21	Related to new standards of Rice Flour under Regulation 2.4 (Cereals and Cereal Products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.22	Related to standards of Canned Fishery Products (sub-regulation 2.6.1.8) under Regulation 2.6 (Fish and Fish Products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.23	Related to standards of High Fructose Corn Syrup (HFCS) under Regulation 2.8 (Sweetening agents including Honey)
	The agenda item was withdrawn for ongoing wider deliberations.
8.24	Related to standards of Imitation Chocolate under Regulation 2.7 (Sweets and Confectionary)
	One member expressed concern on the labelling requirement for this category. The Authority deferred the agenda item and suggested to re-examine the issue along with the labelling provision together for approval for ease of food business operators. Action Point: S&S division to take necessary action.
8.25	Standards for Juniper Berries under Regulation 2.9 (Salt, Spices, Condiments and related products)
	The Authority approved the agenda item, as proposed. Action Point:

	S&S division to take necessary action.
8.26	Standards for Refined Iodised Salt under Regulation 2.9 (Salt, Spices, Condiments and related products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.27	Related to standards of Garam Masala in sub-regulation 2.9.30.2 (standards of Mixed Masala Powder) under Regulation 2.9 (Salt, Spices, Condiments and related products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.28	New Standards of Dried Peppermint under Regulation 2.9 (Salt, Spices, Condiments and related products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.29	Related to standards for Carbonated Beverages (sub-regulation 2.10.6.1.1) and standards for Carbonated Water (sub-regulation 2.10.6.1.2)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
8.30	Related to standards of Synthetic Syrup for use in Dispensers for carbonated water (sub-regulation 2.3.23) under Regulation 2.10 (BEVERAGES, (Other than Dairy and Fruits & Vegetables based)
	The Authority approved the agenda item and agreed to substitute the term “sweeteners” with “sweetening agents, including honey &/or sweeteners” as mentioned by the secretariat. Action Point: S&S division to take necessary action.
8.31	Related to standards of Ice Lollies under Regulation 2.7 (Sweets and Confectionary)
	The Authority approved the agenda item and agreed to include the term “drinking water” along with the packaged drinking water/ mineral water as mentioned by the secretariat. Action Point: S&S division to take necessary action.
8.32	Relating to inclusion of Diammonium Hydrogen phosphate INS 342(ii) in food category 14.2.4 (Wines) at the maximum usage level of 300 mg/l in Appendix A

	<p>The authority while approving the agenda item, suggested to deliberate the issue with Ministry of Commerce and other relevant stakeholders.</p> <p>Action Point: S&S division to take necessary action.</p>
8.33	<p>Relating to use of Glycerol esters of wood rosin in food category 14.2.7 of Appendix A and inclusion of processing aids in Appendix C</p> <p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
8.34	<p>Microbiological criteria for ultra-pasteurized Milk in Appendix B</p> <p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
8.35	<p>Relating to Commercial sterility, Clostridium botulinum etc. in Appendix B</p> <p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
9	<p>Amendment to FSS (Prohibition and Restriction of Sales) Regulation, 2011 - Sal Seed Fat</p> <p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
10	<p>Amendment to FSS (Alcoholic Beverages) Regulations, 2018 - Related to the limit of esters in fruit wine</p> <p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
11	<p>Amendment to FSS (Fortification of Foods) Regulations, 2018 - Sub-Reg (4) of the Reg (7)</p> <p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
12	<p>Amendment to FSS (Food Products Standards & Food Additives) Regulations, 2011 (Draft Notifications)</p>

12.1	Revision of standard for Ice Cream, Kulfi, Chocolate Ice Cream, Softy Ice-Cream, Milk Ice, Milk Lolly and Dried Ice Cream Mix under Regulation 2.1 (Dairy Products and Analogues)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.2	Revision of standard for Frozen Desserts or Confections with Added Vegetable Oil/ Fat or Vegetable Protein, or both under Regulation 2.1 (Dairy Products and Analogues)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.3	Revision of Standard for Pickles (sub-regulation 2.3.43) under Regulation 2.3 (Fruit & Vegetable product)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.4	Grade Names of Basmati Rice under Regulation 2.4 (Cereals and Cereal Products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.5	Deletion of words 'Crème Biscuit' in standards of Bakery Products (sub-regulation 2.4.15(1)) under Regulation 2.4 (Cereals and Cereal Products)
	The Authority approved the agenda item subject to examining the terminology 'Crème' as per global practice and also to conduct a National Stakeholder Consultation before publishing in the Gazette of India. Action Point: S&S division to take necessary action.
12.6	Removal of term 'nitrate or' in description for 'Cured Meat' under Regulation 2.5 (Meat and Meat Products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.7	Definition of Fish under Regulation 2.6 (Fish and Fish Products)
	The Authority approved the agenda item, as proposed. Action Point:

	S&S division to take necessary action.
12.8	Changing the labelling requirements of chocolates with vegetable fats mentioned in sub-regulation 2.7.4 under Regulation 2.7 (Sweets and Confectionary)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.9	Revision in Standards of Cardamom (Chhoti Elaichi) Whole/Cardamom (Chhoti Elaichi) Seed under Regulation 2.9 (Salt, Spices, Condiments and Related Products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.10	New Standards for Summer Savory under Regulation 2.9 (Salt, Spices, Condiments and Related Products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.11	New Standards for Winter Savory under Regulation 2.9 (Salt, Spices, Condiments and Related Products)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.12	Moisture content increase in Soluble Coffee Powder, Decaffeinated Soluble Coffee Powder, Instant Coffee – Chicory Mixture & Decaffeinated Instant Coffee-Chicory Mixture under Regulation 2.10 (BEVERAGES, (Other than Dairy and Fruits & Vegetables based)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.13	Amendment to Appendix A in food category 4.2.2.2 Dried vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
12.14	Appendix A (Food Category Descriptors-FC 6.7-Pre-cooked or processed cereal/grain/legume products)

	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
12.15	Appendix A (14.2.6 (Distilled spirituous beverages containing more than 15% alcohol) and 14.2.7 (Aromatized alcoholic beverages))
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
12.16	Appendix A (related to use of tartrazine and sunset yellow in food categories 14.1.4.2 and 14.1.4.3)
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
12.17	Appendix A (under the heading “Annexure-1” related to the group of additives)
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
12.18	Appendix A (FOOD CATEGORY DESCRIPTIONS” related to food category 6.2.1 Flours)
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
12.19	Appendix A (Use of Food Additives in Food Products relating to FC 2.1.2 (Vegetable oils and fats))
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
12.20	Appendix C (Inclusion of Processing Aids under various tables of Appendix C)
	<p>The Authority approved the agenda item, as proposed.</p> <p>Action Point: S&S division to take necessary action.</p>
12.21	Chapter 3 (Revised Standards for Food Colours)
	<p>The Authority approved the agenda item, as proposed.</p>

	Action Point: S&S division to take necessary action.
13	Amendment to FSS (Alcoholic Beverages) Regulations, 2018 - Deletion of “or special wine used”
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
14	Amendment to FSS (Packaging) Regulation, 2018
14.1	Related to Polyfluroalkyl substances (PFAs)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
14.2	Related to Bisphenol A (BPA)
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
15	Amendment to FSS (Labelling and Display) Regulations, 2020 - food allergen for Carmines
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
16	Amendment to FSS (Contaminants, Toxins and Residues) Regulations, 2011 - Maximum Residue Limits (MRLs) of Pesticides
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
17	Related to Food Safety and Standards (Ayurveda Aahara) Regulations, 2022
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.
18	Revision in Guidelines for recycling of post-consumer PET
	One member suggested to expedite the final Food Safety and Standards (Packaging) Amendment Regulations related to recycled PET. The Authority approved the agenda item, with inclusion of suggestions from the industry participant.

	Action Point: S&S division to take necessary action.
46.2	Agenda for Ratification
1	Steps towards emphasizing the compliance in absence of BIS certification
	The Authority ratified the agenda item, as placed.
2	Recognition of Auditing Agencies under FSS (Food Safety Auditing) Regulations, 2018
	The Authority ratified the agenda item, as placed.
3	FSS (Labelling and Display) Regulations, 2020
	The Authority ratified the agenda item, as placed.
4	Amendment to FSS (Contaminants, Toxins and Residues) Regulation, 2011
	The Authority ratified the agenda item, as placed.
5	Notification/Recognition/Discontinuation/Amendment of Food Testing Laboratories
	The Authority ratified the agenda item, as placed.
6	Rapid Analytical Food Testing (RAFT) Kit/ Equipment/ Method Applications
	The Authority ratified the agenda item, as placed.
7	Notification of Authorised Officers at additional food import points of entry (POEs)
	The Authority ratified the agenda item, as placed.
46.3	Agenda for Information
1	Minutes of 44th and 45th meeting of Central Advisory Committee (CAC))
	The Authority took note of the agenda item as circulated for information.
2	Food Safety on Wheels (FSWs))
	The Authority took note of the agenda item as circulated for information.
3	Information on Capacity Building Programs of Laboratory Personnel
	The Authority took note of the agenda item as circulated for information.

The meeting concluded with a vote of thanks to the chairperson and all the participants.

This has approval of the Chairperson, FSSAI.



Chief Executive Officer

List of Participants

A. Ms Punya Salila Srivastava, Chairperson, FSSAI

B. Members of the Food Authority and their representatives

1. Shri Rajiv Wadhawan, Joint Secretary, Ministry of Health and Family Welfare
2. Shri Neeraj Arora, Joint Director (for Shri Vipul Goel, Joint Secretary, Ministry of Micro, Small & Medium Enterprises)
3. Shri Praveen Kumar Tiwari, Deputy Legislative Counsel (for Shri. Ramisetty Sreenivas, Joint Secretary, Ministry of Law and Justice)
4. Ms. Shreya Pandey, Member, All India Food Processors' Association, New Delhi
5. Ms. Pratibha Sawant (for Ms. Swati Ravindra Paradkar, President, Shri Mahila Griha Udyog, Lijjat Papad) [**Virtually attended**]
6. Dr. Sridevi Annapurna Singh, Director, Central Food Technological Research Institute, Mysuru [**Virtually attended**]
7. Dr. Hemalatha R, Ex-Director, National Institute of Nutrition, Hyderabad
8. Smt. Shweta S. Desai, Director, FDA and Commissioner Food Safety, Goa
9. Shri Nitesh Kumar Mishra, Assistant Commissioner (for Shri Manoj Kumar Pingua, Commissioner Food Safety, Chhattisgarh)
10. Smt. M. Sudha Devi, Commissioner Food Safety, Himachal Pradesh [**Virtually attended**]
11. Shri Sukhwinder Singh, Designated Officer (for Shri Ajay Chagti, Commissioner Food Safety, Chandigarh)
12. Shri Pramod Kumar Choudhary, Member, Bhartiya Kisan Sangh
13. Shri Kanwal Singh Chauhan, Farmer, Haryana

C. Officers of FSSAI

1. Shri. G Kamala Vardhana Rao, Chief Executive Officer, FSSAI
2. Shri U. S. Dhyani, Executive Director (HR, Finance, Rectt., PC, GA, IT, Legal, Training & SBCD)
3. Ms. Inoshi Sharma, Executive Director (Regulatory Compliance, TICD, RO)
4. Dr. Satyen Kumar Panda, Advisor (Quality Assurance)
5. Dr. Alka Rao, Advisor (Science & Standards & Regulations)
6. Dr. Amit Sharma, Director (S&S)
7. Dr Ajai Prakash Gupta, Director (Policy Coordination)

CEO's Report

(During 14th Nov, 2024 to 07th Mar, 2025)

1. REGULATORY COMPLIANCE

1.1. Licence/Registration:

Type	No. as on 01.11.2024	No. as on 28.02.2025	Net Increase	Net increase (%)
Central license	70,403	73,516	3,113	4.42%
State license	10,57,022	10,81,444	24,422	2.31%
Registration	49,09,295	51,24,031	2,14,736	4.37%
Tatkal License /Registration issued (Pan-India Scheme launched w.e.f. 31- 08-2024)	47,452	1,82,542	1,35,090	284.69%

(Source: FoSCoS)

1.2. Recent Initiatives / Schemes / Advisories:

- i. A series of training sessions and demonstrations of the FoRTrace portal have been conducted for rice millers, manufacturers of fortified rice kernels and premix, as well as FCI depot managers. Around 2,000 individuals have been trained during 2024-25.
- ii. Advisory for e-commerce Food Business Operators (FBOs) on Strengthening Food Safety Compliance dated 03.12.2024.
 - Product claims made on e-commerce platforms must be fully aligned with the information provided on the product's physical label.
 - No e-commerce FBO shall list any food business operator [seller] on its platform without displaying their valid FSSAI License or Registration.

2. REGULATION

i. Draft Regulations: 02 draft regulations were notified, namely

- a) Draft Food Safety and Standards (Labelling and Display) Amendment Regulations, 2025 relating to requirements to display of Nutritional information w.r.t. **added sugar, saturated fat and sodium content on label of pre-packed food in bold letters with relatively increased font size, graphic specifications of milk logo and prominent declaration of coffee-chicory mixture on the front of the package on the principal display Panel;**
- b) Draft Food Safety and Standards (Laboratory and Sample Analysis) Amendment Regulations, 2025 relating to **Timeline for Analysis of samples, Method of Analysis and testing report formats in alignment with FSS Act/Rules/Regulations;**

ii. Regulations/Notifications/Directions in last 02 years:

a) Technical

	FY 2023-24	FY 2024-25
No. of Technical Regulations	22	22
Amendments notified	1	3
Draft amendments notified	3	12
Directions issued under the FSS Act	12	9
WTO-SPS notifications	4	10

b) Non-Technical

	FY 2023-24	FY 2024-25
No. of Non-Technical Regulations	6	6
Amendments notified	1	None
Draft amendments notified	None	1
Directions issued under the FSS Act	None	None
WTO-TBT notifications(technical standard	6	9

AWARDS

- **India's project in Standards and Trade Development Facility(STDF) of the WTO-on "Mitigating Aflatoxin contamination in Peanuts in India"**

● **Participation in the WTO-SPS Transparency Champions Course**

3. SCIENCE AND STANDARDS

i. Summary - Setting of Standards

a) National Standards

S. No.	FY 2023-24	FY 2024-25
Scientific Committee Meetings	3	5
Scientific Panel Meetings	51	99
Final standards notified	2	8
Draft standards notified	3	52
No. of Stakeholders consultations	10	23

b) Global Standards

S. No.	FY 2023-24	FY 2024-25
Participation in Codex meetings	9	11
Final Standards (Step 8)	1	5
Draft Standards (Step 5)	2	3
New Discussion Papers	1	6
Participation in e Working Groups	40	43

c) Expert Committees

S. No.	FY 2023-24	FY 2024-25
Expert Committee Meetings	36	37
Rejected Applications	48	90
Applications In process	-	181

d) New Product/Claim Approvals

S. No.	Applications Received		Applications Granted	
	FY 2023-24	FY 2024-25	FY 2023-24	FY 2024-25
NSF & FI Regulation 2017	126	110	65	24
Vegan Food Regulation, 2022	64	78	71	21
Nutraceuticals...FSMP, Regulation, 2016	12	6	0	0
Advertisement & Claim Regulation, 2018	4	4	0	2
Packaging Regulation, 2018	-	9	1	0

ii. Meetings during 14th Nov, 2024 to 07th Mar, 2025

- **3 Scientific Committee and 37 Scientific Panel meetings** were held, making significant contributions to the development of draft and final standards, along with suggestions on food safety issues.
- **17 Expert Committee meetings** were conducted on various subjects, including product and claim approvals.

iii. National Stakeholder Consultation on the Challenges in Monitoring Pesticide Residues in Food Commodities

- National Stakeholder Consultation on the Challenges in Monitoring Pesticide Residues in Food Commodities was held on 13th February 2025 at Vigyan Bhawan, New Delhi. The program was inaugurated in presence of Shri. Prataprao Ganpatrao Jadhav Hon'ble MoS (IC) Ministry of Ayush and MoS MoH&FW.
- Outcome
 - Implementation of Crop Grouping Principles
 - Strengthening testing infrastructure & surveillance
 - Regular testing, public awareness campaigns, and collaboration with stakeholders
 - Enhancing Farmer Representation & Training
 - Enhancing stakeholder coordination across regulatory bodies, industries, farmers and consumer organizations
 - Promoting bio-pesticides & eco-friendly alternatives. Encouraging Integrated Pest Management (IPM) practices and organic farming
 - Development of a database for pesticides readily available for the consumers of the country

iv. Codex-SPS related activities during 14th Nov, 2024 to 07th Mar, 2025

- Codex Coordination Group (CCG) Meetings: 2
- Participation in Codex Committee Meetings : 2
- Electronic Working Groups participation : 43

The 47th Session of Codex Alimentarius Commission (CAC47) held at Geneva, Switzerland from 25th – 30th November 2024. Indian delegation team led by FSSAI along with representative from MoH&FW, WNDDB, MPEDA, EIC, QCI, industry association participated in the in the meeting to ensure that India's interests are projected efficiently. The following are the significant contribution of India:

- Final adopted
 - Standards for Small Cardamom and Turmeric
 - Revision of allergen labelling provision
 - Guidelines on the provision of food information for e-commerce and use of technology in food labelling

- Draft adopted
 - Standards for vanilla
 - Sampling plans for total aflatoxins and ochratoxin A in certain spices
 - Guidelines for monitoring the stability and purity of reference materials
- New Work Proposal
 - Group Standard for Whole Millet Grains
 - Standard for large cardamom and coriander
 - Guidance on appeals mechanism in the context of rejection of imported food
 - Code of practice for prevention of aflatoxin in peanuts

4. TRAINING AND CAPACITY BUILDING

- In the FY 2024-25, a total of 2,12,709 food handlers have been trained through 3740 training which include 21,000 street food vendors.
- FSSAI and The Brihanmumbai Municipal Corporation (BMC) signed an MoU to train more than 10,000 street food vendors in the city on essential food safety and hygiene practices.

5. FOOD TESTING AND SURVEILLANCE

- ❖ Shri. Mangal Pandey, Hon'ble Health & Agriculture Minister of Bihar, has inaugurated the Microbiology section of the Combined Food & Drug Lab, Patna, Bihar.

i. Food Safety on Wheels (FSWs):

- Total FSWs deployed to States/UTs by FSSAI- **303 FSWs**
- FSW Activities from Apr 2024 to Feb 2025:
 - Total testing - **3,04,228**
 - Total awareness - **16,910**
 - Total training - **11,389**
- 10 FSWs along with Food Analysts were deployed to cater the different sectors of the Mahakumbh area.

7. SBCE

- i. **FSSAI set up a Food Safety Pavilion at Mahakumbh 2025 in Prayagraj**, from January 13, 2025 to February 26, 2025. The pavilion highlighted activities of FSSAI, including *Eat Right India*, *Aaj Se Thoda Kam*, *Fortification*, *Adulteration Check* and *Millets*. As part of this, 150 Nukkad Natak (street plays) were performed at the pavilion to raise awareness among the general public about food safety, adulteration, and other related issues.
- ii. **FSSAI participated in the 43rd India International Trade Fair 2024 from 14th November 2024 to 27th November 2024 at Pragati Maidan, New Delhi.** The

Pavilion of Ministry of Health and Family Welfare was showcased on the theme - “One Health”. In order to spread awareness about the various aspects of food safety, Mobile Testing Lab (Food Safety on Wheels) was deployed for performing on the spot testing of food under various categories and Nukkad Nataks were performed in the pavilion.

- iii. **FSSAI participated in the National Book Fair 2025**, held from 1st to 9th February 2025 at Bharat Mandapam, New Delhi. FSSAI’s engaging stall was located in the Kids Pavilion, where it captivated young audiences through a series of interactive quizzes, engaging videos, and live demonstrations of Magic Box.
- iv. **FSSAI participated in National Science Drama Festival 2024-25** that was held on 27th December 2024, 28th December 2024 and 18th January 2025, at National Science Centre, Delhi.
- v. **FSSAI participated in the Indus Food 2025** from 8th January to 10th January 2025 at India Expo Mart, Greater Noida.